FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

WORLDS WINDOW WARDHA INFRASTRUCTURE PRIVATE LIMITED, OPERATING IN ICD, WARDHA AT WARDHA, NAGPUR, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	WORLDS WINDOW WARDHA INFRASTRUCTURE PRIVATE LIMITED PAN No- AACW7139D CIN No- U51101DL2007PTC163357
2.	Address of the registered office	Plot No 25, DSIIDC Shed, Scheme II, Ground Floor, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi, Delhi, India, 110020
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	ICD Wardha, Wardha, Maharashtra
5.	Installed capacity of main products/ services	Currently No Operation
6.	Quantity and value of main products/ services sold in last financial year	Currently No Operation
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details will be provided by RP. It will be available by sending email to RP at cirp.wwwipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria will be provided by RP. It will be available by sending email to RP at cirp.wwwipl@gmail.com
10.	Last date for receipt of expression of interest	06.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	08.02.2026
12.	Last date for submission of objections to provisional list	13.02.2026
13.	Date of issue of final list of prospective resolution applicants	15.02.2026
14.	Date of issue of information memorandum, evaluation matrix	15.02.2026

	and request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	17.03.2026
16.	Process email id to submit Expression of Interest	cirp.wwwipl@gmail.com

For Worlds Window Wardha Infrastructure Private Limited
Manish Agarwal (Resolution Professional)
Reg N0- IBBI/IPA-002/IP-N00223/2017-18/10904
Reg Add. - 307, Prakash Deep building, Tolstoy Marg,
Connaught Place, New Delhi- 110001
Date: 22.01.2026
Place- New Delhi

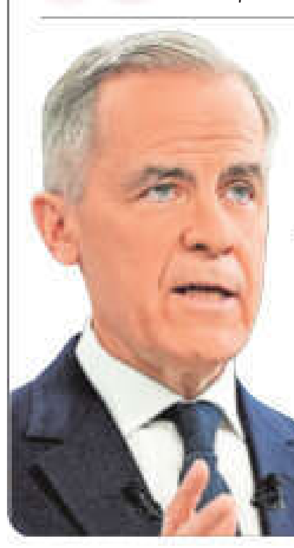
TRANS-ATLANTIC RIFT OUT IN THE OPEN AS CANADIAN PM FOLLOWS MACRON TO BERATE TRUMP'S STRATEGY

Carney: Rules-based order is dead

WORLD ECONOMIC FORUM DAVOS 2026

BRIAN PLATT
January 21

MARK CARNEY, PRIME MINISTER, CANADA



We are in the midst of a rupture, not a transition

Hegemons cannot continually monetise their relationships

DONALD TRUMP, US PRESIDENT

Canada lives because of the United States. Remember that, Mark, the next time you make your statements

CANADIAN PRIME MINISTER Mark Carney used a major address in Davos to argue that the world's middle powers must band together to resist coercion from aggressive superpowers.

Recent events have shown the "rules-based international order" is effectively dead, Carney said, which means Canada and other countries have no choice but to create new alliances to oppose pressure tactics and intimidation by the world's great powers. His speech didn't mention US President Donald Trump by name.

Canada stands firmly behind Greenland as tensions rise in the Arctic over Trump's repeated statements that the US must own the territory for security reasons, the prime minister said at the World Economic Forum (WEF) on Tuesday. The semi-autonomous island and Denmark have a "unique right to determine Greenland's future," he said. His remarks amounted to a call for a new architecture of cooperation among mid-sized countries. The prime minister said such alliances can be the last line of defence in an era when dominant states use their economic and military might to impose their will, and he urged joint investments in deterrence.

"Stop invoking the 'rules-based international order' as though it still functions as advertised," Carney said. "Call the system what it is: a period where the most powerful pursue their interests using economic integration as a weapon of coercion."

Canada is working with partners in the North Atlantic Treaty Organisation (Nato) to secure the alliance's northern and western flanks, and its commitment to Article 5 — Nato's joint defence clause — is "unwavering," Carney said. His speech came amid a widening trans-Atlantic rift. Hours before Carney's speech, France's Emmanuel Macron attacked Trump's trade strategy, which includes the threat of further tariffs on European nations unless the US is allowed to acquire Greenland.

Overnight, Trump posted a photo of a map that shows both Greenland and Canada covered by the American flag.

Carney called on world leaders and companies to start "naming reality." He cited a famous essay from Czech dissident Václav Havel that described how the communist system sustained itself because people were willing to lie to each other, and to themselves, about its realities. –BLOOMBERG

DAVOS DIARY

Adani to invest ₹6L cr for India

THE ADANI GROUP outlined an investment blueprint of more than ₹6 lakh crore across aviation, clean energy, urban infrastructure, digital platforms and advanced manufacturing, signalling a new phase of large-scale private capital deployment aligned with India's growth priorities.

No call by India yet on Board of Peace

INDIA IS YET to take a call on US President's invitation to be part of the "Board of Peace" that will work towards bringing lasting peace to Gaza and possibly resolve global conflicts, people familiar with the matter said.

Data centres in Karnataka likely

CFI TECHNOLOGIES AND Bharti Enterprises have expressed interest in setting up data centres in Karnataka, including in second-tier cities, while Carlsberg Group has reiterated its commitment to establish a ₹350-crore bottling unit in the state.

Welspun in ₹300-cr deal with Jharkhand

WELSPUN WORLD HAS proposed an investment of ₹300 crore in Jharkhand's plastic manufacturing sector during a meeting with CM Hemant Soren, an official statement said. Soren also held discussions with Infosys Global EVP Ashiss Das on digital skilling, tech-driven growth. –AGENCIES

Vaishnaw bets on India to be third largest economy

BARUN JHA
Davos, January 21

ASHWINI VAISHNAW, UNION MINISTER

What's really a matter of concern is the global debt, which is there in the rich world

UNION MINISTER ASHWINI Vaishnaw on Wednesday asserted that India will definitely become the world's third-largest economy over the next few years, with economist Gita Gopinath saying it can happen by 2028 or even earlier.

Speaking in a World Economic Forum Annual Meeting session here, Vaishnaw said the only matter of concern is what will happen with the mountains of debt in the rich world and what could be the impact on India. Vaishnaw said what is working really well is that in the last decade, there has been a transformational change in our country, and it's a very well thought-through, well-defined and a very focused execution.

He said it's built on four pillars -- the pillar of public investment in physical, digital and social infrastructure, the pillar of making sure that the entire society grows with the growth of the country, that is inclusive growth, the pillar of manufacturing and innovation, and the fourth pillar of simplification.

Gopinath said India will become the third-largest economy without any doubt, and it's a matter of a few years, unless something catastrophic happens. "If you just look at the maths of India's growth rate relative to Germany and Japan, it will be very hard to say that India won't get there." –PTI

EU puts US trade deal on hold over Greenland row

JORGE VALERO
January 21

...by using tariffs as a coercive instrument, the US is undermining the stability and predictability of EU-US trade relations

BERND LANGE, CHAIR EUROPEAN PARLIAMENT'S TRADE COMMITTEE

A TRADE DEAL between the US and the European Union (EU) is on hold after the European Parliament decided to freeze a ratification vote in response to President Donald Trump's escalating threats to seize Greenland.

The Parliament's trade committee postponed the vote indefinitely on Wednesday, casting doubt on whether the pact will ever get across the finish line.

The deal has been swept into the deepening crisis between the EU and US over Greenland, which has brought the trans-atlantic alliance to the brink of rupture. Trump is currently vowing to slap tariffs on several European countries until he is allowed to buy the island, a Danish territory.

"By threatening the territorial integrity and sovereignty of an EU member state and by using tariffs as a coercive instrument, the US is undermining the stability and predictability of EU-US trade relations," said Bernd Lange, chair of Parliament's trade committee, in a statement.

"We have been left with no alternative but to suspend work" on the trade deal, Lange added, "until the US decides to reengage on a path of cooperation rather than confrontation."

The tariff threat, which Trump made over the weekend, prompted EU lawmakers to reconsider their expected ratification vote on the US trade deal, which was struck with Washington last July. The agreement set a 15% tariff on most EU goods in exchange for a pledge to erase all tariffs on US industrial goods and some agricultural products. The pact was partially implemented but still needs Parliament's approval to be finalised. –BLOOMBERG

Wall Street rises in choppy trade

SRUTHI SHANKAR & PRANAV KASHYAP
January 21

US STOCKS STAGED a modest recovery on Wednesday after the sharpest equities selloff in three months, as investors digested President Donald Trump's comments at Davos, including a fresh push to acquire Greenland.

Markets continued to be cautious after Tuesday's rout, when all three major US indexes slid nearly 2% on Trump's warning that fresh tariffs could hit European allies unless the US is allowed to buy Greenland, an autonomous territory of Denmark.

The CBOE Volatility index dropped from its mid-November highs touched in the previous session, down 1.22 points at 18.87.

US megacap companies Nvidia and Tesla, which were among the worst hit in Tuesday's selloff, up 0.4% each.

At 09:38 am ET, The Dow Jones Industrial Average rose 203.56 points, or 0.42%, to 48,692.15, the S&P 500 up 27.28 points, or 0.40%, to 6,824.14 and the Nasdaq Composite gained 45 points, or 0.20%, to 22,999.6.

Investors will also monitor remarks from other business and global leaders in Davos. Back in Washington, markets will watch the US Supreme Court as it hears arguments over Trump's push to remove Federal Reserve Governor Lisa Cook. –REUTERS

Andhra mulls social media ban for kids like Australia

ANDHRA PRADESH IS studying Australia's ban on children under 16 years of age from using social media, its minister in charge of technology and human resources said Tuesday.

"As a state, we are studying Australia's under-16 law, and yes, I believe we need to create a strong legal enactment," Nara Lokesh told *Bloomberg News* in Davos. Lokesh said he strongly felt that youngsters under a certain age should not be on social media "because they don't understand what they are seeing."

The Centre has implemented parental controls for minors accessing social media but is yet to express any opinion on wider restrictions. BLOOMBERG

Sunita Williams retires from Nasa after 27-yr stint

PRESS TRUST OF INDIA
New Delhi, January 21

SPACE STAR

- Sunita Williams' stellar 27-year career included three completed missions aboard the ISS
- Williams logged 608 days in space – second on the list of cumulative time in space by a Nasa astronaut
- She also completed nine spacewalks, totalling 62 hours and 6 minutes

NASA ASTRONAUT SUNITA Williams has retired from the space agency, capping a stellar 27-year career during which she completed three missions aboard the International Space Station and set various human spaceflight records.

Williams, 60, is currently visiting India. On Tuesday afternoon, she participated in an interactive session hosted at the American Centre here.

Posters of the event --"Eyes on the Stars, Feet on the Ground", at the venue, described her as 'Nasa Astronaut, retired and US Navy Captain, retired.'

During conversation, she shared her experiences from the time when she had got stuck in space when an eight-day mission to the International Space Station had turned out to be a challenge of a lifetime as problems cropped up on their Boeing space flight that stretched her stay in orbit to over nine months.

"After 27 years of service, Nasa astronaut Suni Williams retired from the agency, effective December 27, 2025. Williams completed three missions aboard the International Space Station, setting numerous human spaceflight records throughout her career," Nasa said in a statement issued on January 20.

Bangladesh demand to shift World T20 matches rejected

Bangladesh can now either change their stance or will be replaced in the tournament beginning on February 7

THE INTERNATIONAL CRICKET Council on Wednesday rejected Bangladesh's demand to shift their matches at next month's Twenty20 World Cup outside India, dismissing any security threat to the team following political tensions between the South Asian neighbours.

Uncertainty loomed over the global showpiece after Bangladesh refused to tour India and demanded to play their matches in Sri Lanka, which is co-hosting the tournament.

The stalemate prompted an emergency ICC board meeting in which the governing body decided against tinkering with the tournament schedule.

"The decision was taken after considering all security assessments conducted, including independent reviews, all of which indicated there was no threat to Bangladesh players, media persons, officials and fans at any of the tournament venues in India," the ICC said. –REUTERS

अम्बे लेबोरेटरीज लिमिटेड

CIN: L74899DL1985PLC020490

पंजी. कार्यालयः ग्राउंड फ्लोर, प्रॉपर्टी नं. 555, तरला मोहल्ला, घिटोरनी, दक्षिण पश्चिम दिल्ली–110030, भारत **संपर्कः** 9899664458

ईमेलः accountho@ambeylab.com, **वेबसाइटः** ambeylab.com

पोस्टल बैलेट सूचना

समाचार पत्र विज्ञापन के लिए शुद्धिपत्र

यह 19 जनवरी, 2026 को प्रकाशित समाचार पत्र विज्ञापन ("मूल विज्ञापन") के संदर्भ में है।

एतद्वारा सभी हितधारकों को सूचित किया जाता है कि मूल विज्ञापन में, **ई–वोटिंग समाप्त होने की तिथि अनजाने में 17 फरवरी, 2025 उल्लेखित हो गई थी।**

यहाँ स्पष्ट किया जाता है कि ई–वोटिंग समाप्त होने की **सही तिथि 17 फरवरी, 2026 समझी जाए।**

मूल विज्ञापन के अन्य सभी नियम, शर्तें, जानकारी और सामग्री अपरिवर्तित रहेंगी और पूर्ण रूप से प्रभावी रहेंगी।

यह संवर्धन सभी संबंधितों की जानकारी और स्पष्टीकरण के लिए जारी किया गया है।

कृते अम्बे लेबोरेटरीज लिमिटेड
हस्ता/–
अर्चित गुप्ता
पूर्णकालिक निदेशक और सीईओ
DIN: 00378409

दिनांकः 22–01–2026
स्थानः दिल्ली

हीरो मोटोकॉर्प लिमिटेड

CIN : L35911DL1984PLC017354
पंजीकृत कार्यालयः द ग्रैंड प्लाजा, प्लॉट नंबर 2, नेल्सन मंडेला रोड, वसंत कुंज - फेज- II, नई दिल्ली - 110070
फोन: 011-46044220 | फैक्स: 011-46044399
ई-मेल: secretarialho@heromotocorp.com
वेबसाइट: www.heromotocorp.com

डुप्लीकेट शेयर प्रमाणपत्र जारी करने के लिए सार्वजनिक सूचना

आम जनता के सदस्यों और **हीरो मोटोकॉर्प लिमिटेड** (कंपनी) के मौजूदा शेयरधारकों को एतद्वारा सूचित किया जाता है कि मूल शेयर प्रमाणपत्र (जिसका विवरण नीचे दिया गया है) चोरी हो गए हैं / नहीं मिले हैं / गुम हो गए हैं, ऐसी सूचना संबंधित शेयरधारकों से इस संबंध में प्राप्त हुई है। कंपनी उनके पक्ष में मूल शेयर प्रमाणपत्रों (अंकित मूल्य रू. 2/-) के एवज में डुप्लीकेट शेयर प्रमाणपत्र जारी करने का इरादा रखती है :

फोलियो नं.	शेयरधारक का नाम	अंकित मूल्य	डिसटिन्कटिव नं.	प्रमाणपत्र संख्या	शेयरों की संख्या
HML0053332	नदीम खातिब मोहम्मद अमीन खातिब	अं. मू. 10/-	2681716-2681765	53644	50
HML0067590	भावना भानुकुमार फौजदार	अं. मू. 10/-	3397316-3397365 16205373-16205382 16205383-16205384	67956 233356 233357	50 10 02
		अं. मू. 2/-	46540961-46541270	526988	310
HML0119732	रमन खन्ना सुधीर खन्ना	अं. मू. 10/-	19138671-19138690 19138691-19138695 33302786-33302810	278108 278109 367888	20 05 25

किसी भी व्यक्ति को अगर कंपनी द्वारा डुप्लीकेट शेयर प्रमाणपत्र जारी करने से आपत्ति है तो इस सूचना के प्रकाशन की तारीख से 7 दिनों के भीतर लिखित में कंपनी के 'सचिवीय डिपार्टमेंट' को प्रस्तुत करते हुए कंपनी के पंजीकृत कार्यालय पर या ई-मेल **secretarialho@heromotocorp.com** पर भेजें। इस बीच, जनता को सदस्यों के ऊपर उल्लेखित शेयर प्रमाणपत्रों में निवेश करने के खिलाफ आगाह किया जाता है।

कृते हीरो मोटोकॉर्प लिमिटेड
हस्ता/-
विक्रम कसबेकर
कार्यकारी निदेशक, मुख्य प्रौद्योगिकी अधिकारी

स्थान : नई दिल्ली
दिनांक : 21.01.2026

फॉर्म-जी

रुचि की अभिव्यक्ति हेतु आमंत्रण हेतु
वर्ल्ड्स विंडो वर्धा इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
आईसीडी, वर्धा, वर्धा, नागपुर, महाराष्ट्र में कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	**वर्ल्ड्स विंडो वर्धा इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड** पैन **AAACW7139D** सीआईएन **U51101DL2007PTC163357**
2.	पंजीकृत कार्यालय का पता	प्लॉट नंबर 25, डीएसआईआईडीसी शेड, स्कीम ।।, भूतल, ओखला औद्योगिक क्षेत्र, फेज-।।, ओखला औद्योगिक एस्टेट, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110020
3.	वेबसाइट का यूआरएल	एन/ए
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	आईसीडी वर्धा, वर्धा, महाराष्ट्र
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	वर्तमान में कोई संचालन नहीं है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वर्तमान में कोई संचालन नहीं है।
7.	कर्मचारियों/श्रमिकों की संख्या	5
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	विवरण आरपी द्वारा प्रदान किया जाएगा। यह आरपी को ईमेल cirp.wwwipl@gmail.com पर भेजकर उपलब्ध होगा
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	पात्रता मानदंड आरपी द्वारा प्रदान किए जाएंगे। यह आरपी को ईमेल cirp.wwwipl@gmail.com पर भेजकर उपलब्ध होगा
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	06.02.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	08.02.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	13.02.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	15.02.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	15.02.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	17.03.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए संसाधित ईमेल आईडी	cirp.wwwipl@gmail.com

एसडी/-
कृते वर्ल्ड्स विंडो वर्धा इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
मनीष अग्रवाल (रिजॉल्यूशन प्रोफेशनल)
पंजी. सं. IBBI/IPA-002/IP-N00223/2017-18/10904
पंजी पताः 307, प्रकाश दीप बिल्डिंग, टॉलस्टॉय मार्ग, कनॉट प्लेस, नई दिल्ली- 110001

तिथिः 22.01.2026
स्थानः नई दिल्ली

VLS FINANCE LIMITED

Regd. Office: - Ground Floor, 90, Okhla Industrial Estate, Phase-III, New Delhi-110020
CIN: L65910DL1986PLC023129,
Ph: 011-4665 6666 E-mail: vls@vlsfinance.com, Website: www.vlsfinance.com

Intimation to Members of the Company about withdrawal of Item No.1 of the Notice of Postal Ballot dated November 22, 2025.

Attention of Members is invited to Item No. 1 of Notice of Postal Ballot dated November 22, 2025, issued by the Company seeking shareholders' approval for the appointment of Shri Gaurav Goel (DIN: 00076111) as an Independent Director of the Company.

The Company hereby informs its shareholders that Shri Gaurav Goel (DIN: 00076111) has tendered his resignation from the Board of Directors of the Company with effect from January 19, 2026, due to certain pre-occupation and other personal commitments. The requisite intimation in respect of aforesaid resignation has been made to concerned Stock Exchanges on 19/01/2026.

In view of the resignation of Shri Gaurav Goel (DIN: 00076111) as an Independent Director of the Company, the Item No. 1 of the Postal Ballot Notice dated November 22, 2025 seeking shareholders' approval for his appointment, stands withdrawn.

All the members are, therefore, requested to refrain from casting their votes on the said resolution through postal ballot, if not already voted. If any shareholder casts or has already cast his/her vote, the same shall not be considered for the purpose of the said resolution and shall be treated as void.

All other items of the said notice remains unchanged.

For **VLS Finance Limited**
Sd/-
H. Consul
Company Secretary
M. No. – A11183

Place : New Delhi
Date :21-01-2026

इंटेग्रा एसेंशिया लिमिटेड

कॉर्पोरेट पहचान संख्या (सीआईएन): L74110DL2007PLC396238
पंजीकृत कार्यालयः यूनिट नंबर 607, छठी मंजिल, पर्ल्स बेस्ट हाइट – II, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली – 110034
ई–मेलः cs@integraessentia.com, csigl2021@gmail.com
वेबः www.integraessentia.com
फोन नं. 011– 4509 1719, कंपनी सचिव संपर्कः 80762 00456

असाधारण आम बैठक की सूचना

इंटेग्रा एसेंशिया लिमिटेड के सभी शेयरधारकों को एतदद्वारा सूचित किया जाता है कि कंपनी की ईजीएम शुक्रवार, 13 फरवरी, 2026 को सुबह 11:30 बजे वीसी/ओएवीएम सुविधा के माध्यम से आयोजित की जा रही है। सदस्यों की किसी सामान्य स्थान पर भौतिक उपस्थिति के बिना आयोजित होने वाली इस बैठक में उन कार्यों को निष्पादित किया जाएगा जो ईजीएम के नोटिस में निर्धारित किए जाएंगे। यह आयोजन कंपनी अधिनियम, 2013 के प्रावधानों और 19 सितंबर, 2024 के परिपत्र संख्या 9/2024 के साथ पठित 8 अप्रैल 2020, 13 अप्रैल 2020, 5 मई 2020, 13 जनवरी 2021, 8 दिसंबर 2021, 28 दिसंबर 2022 और 25 सितंबर 2023 के परिपत्रों (सामूहिक रूप से एमसीए परिपत्र') के अनुसार किया जा रहा है, जो 30 सितंबर 2025 को या उससे पहले वीसी/ओएवीएम सुविधा के माध्यम से ईजीएम आयोजित करने की अनुमति देते हैं। भारतीय प्रतिभूति और विनिमय बोर्ड (SEBI) ने भी अपने परिपत्र संख्या SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 दिनांक 7 अक्टूबर, 2023 और SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 दिनांक 3 अक्टूबर, 2024 ('SEBI सर्कुलर') के माध्यम से सेबी (सूचीबद्धता बाध्यताएं और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के कुछ प्रावधानों के अनुपालन से कुछ छूट प्रदान की है। ईजीएम का नोटिस कंपनी की वेबसाइट www.integraessentia.com नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (NSDL) की वेबसाइट www.evoting.nsdl.com और स्टॉक एक्सचेंजों यानी बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की क्रमशः www.bseindia.com और www.nseindia.com वेबसाइटों पर उपलब्ध है। सदस्यों के मतदान के अधिकार कट–ऑफ तिथि यानी शुक्रवार, 6 फरवरी, 2026 तक कंपनी की चुकता इक्विटी शेयर पूंजी में उनके हिस्से के अनुपात में होंगे। एनएसडीएल द्वारा प्रदान की गई रिमोट ई–वोटिंग सुविधा निम्नलिखित अवधि के दौरान उपलब्ध होगीः

ई–वोटिंग की शुरुआत	मंगलवार, 10 फरवरी, 2026 को सुबह 9.00 बजे से (आईएसटी)
ई–वोटिंग का अंत	गुरुवार, 12 फरवरी, 2026 को शाम 5.00 बजे तक (आईएसटी)

कंपनी उन सभी शेयरधारकों से अनुरोध करती है जिन्होंने अभी तक कंपनी/आरटीए/डिपॉजिटरी के साथ अपना ईमेल पता पंजीकृत नहीं कराया है, वे इसे जल्द से जल्द पंजीकृत करा लें। वे शेयरधारक जिनके पास भौतिक रूप में शेयर हैं, उनसे अनुरोध है कि वे हमारे आरटीए यानी स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड पताः डी–153ए, पहली मंजिल, ओखला इंडस्ट्रियल एरिया, फेज–I, नई दिल्ली–110020, टेलीफोनः 011–40450193/97, ईमेलः investors@skylinerta.com, admin@skylinerta.com; पर संपर्क करके अपना ईमेल पता अपडेट करें। इसके लिए उन्हें सेबी सर्कुलर संख्या SEBI/HO/MIRSD/MIRSD/_RTAMB/P/CIR/2021/655 दिनांक 3 नवंबर, 2021 और सेबी द्वारा जारी अन्य लागू सर्कुलरों के अनुसार निर्धारित फॉर्म ISR-1 और अन्य आवश्यक फॉर्म जमा करने होंगे। सदस्य ध्यान दें कि ISR-1 और अन्य फॉर्मों के प्रारूप वेबसाइट www.skylinerta.com पर उपलब्ध हैं। इलेक्ट्रॉनिक रूप में शेयर रखने वाले शेयरधारक ईमेल आईडी अपडेट करने के लिए अपने डीपी से संपर्क कर सकते हैं।

ईजीएम से पहले या उसके दौरान लॉगिन करने में किसी भी तकनीकी समस्या का सामना करने वाले सदस्य evoting@nsdl.com पर अनुरोध भेजकर या 022–48867000 पर कॉल करके एनएसडीएल हेल्पडेस्क से संपर्क कर सकते हैं।

कृते इंटेग्रा एसेंशिया लिमिटेड
एसडी/–
पंकज कुमार शर्मा
कंपनी सचिव एवं अनुपालन अधिकारी

मेगा निर्माण एंड इंडस्ट्रीज लिमिटेड

सीआईएनः L43219DL1983PLC015425
811–812, अग्रवाल साइबर प्लाजा–1, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली–110034
फोनः 011–43590917 ईमेलः secretarial.mnil@gmail.com

डाक मतपत्र सूचना
(कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और 22 के पठित कंपनी अधिनियम, 2013 की धारा 108 और 110 के अनुसार)

प्रिय सदस्यगण,

एतद्वारा सूचना दी जाती है कि कंपनी अधिनियम, 2013, संशोधित (अधिनियम) की धारा 108, 110 और अन्य लागू प्रावधानों के साथ–साथ कंपनी (प्रबंधन और प्रशासन) नियम, 2014, संशोधित (प्रबंधन नियम) के नियम 20 और 22, भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीकरण दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 (सूचीकरण विनियम) के विनियम 44, और भारत सरकार के कॉर्पोरेट मामलों के मंत्रालय द्वारा समय–समय पर जारी किए गए सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020, 22/2020 दिनांक 15 जून, 2020, 33/2020 दिनांक 28 सितंबर, 2020, 39/2020 दिनांक 31 दिसंबर, 2020 और 10/2021 दिनांक 23 जून 2021, 20/2021 दिनांक 8 दिसंबर 2021, 3/2022 दिनांक 5 मई 2022, 11/2022 दिनांक 28 दिसंबर 2022 और 09/2023 दिनांक 25 सितंबर 2023, 09/2024 दिनांक 19 सितंबर 2024 और ऐसे अन्य परिपत्र (एमसीए परिपत्र) के प्रावधानों के तहत और एसईबीआई द्वारा जारी परिपत्र SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 दिनांक 3 अक्टूबर, 2024, इंस्टीट्यूट ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया द्वारा जारी आम बैठकों पर सचिवालय मानक (एसएस–2) और कोई अन्य लागू कानून, नियम, परिपत्र, अधिसूचनाएं और विनियम (जिसमें समय–समय पर लागू कोई भी वैधानिक संशोधन या पुनर्अधिनियमन शामिल है), के अनुसार, कंपनी के सदस्यों द्वारा (कट–ऑफ तिथि पर) नीचे दिए गए प्रस्तावों को केवल डाक मतपत्र (डाक मतपत्र) के माध्यम से दूरस्थ ई–मतदान (ई–मतदान) के माध्यम से निम्नलिखित विशेष प्रस्ताव पारित किया जाए :

क्र. सं.	प्रस्ताव का विवरण	श्रेणी
1.	मेसर्स कृष्ण राकेश एंड कंपनी (FRN–009088N) को पूर्व लेखा परीक्षक के इस्तीफे से उत्पन्न आकस्मिक रिक्ति को भरने के लिए वैधानिक लेखा परीक्षक के रूप में नियुक्त करना।	साधारण संकल्प
2.	कंपनी अधिनियम, 2013 की धारा 180(1)(सी) के तहत उधार सीमा बढ़ाने की स्वीकृति	विशेष संकल्प
3.	कंपनी अधिनियम, 2013 की धारा 186 के तहत ऋण देने या निगमित निकायों में निवेश करने या गारंटी जारी करने या सुरक्षा प्रदान करने के लिए	विशेष संकल्प

अधिनियम की धारा 102, 110 और अन्य लागू प्रावधानों के अनुसार, उक्त संकल्प से संबंधित एक व्याख्यात्मक विवरण, जिसमें महत्वपूर्ण तथ्य और उसके कारण/तर्क दिए गए हों, इस डाक मतपत्र सूचना (सूचना या डाक मतपत्र सूचना) का हिस्सा है।

सूचीकरण विनियमों के विनियम 44 के अनुपालन में और एमसीए परिपत्रों और एसईबीआई परिपत्रों के अनुसार, प्रस्तावित संकल्प पर मतदान का तरीका केवल ई–मतदान तक ही सीमित है, अर्थात डाक मतपत्र जमा करने के बजाय इलेक्ट्रॉनिक रूप से वोट डालना।

तदनुसार, डाक मतपत्र की सूचना और ई–मतदान के लिए निर्देश केवल उन्हीं सदस्यों को इलेक्ट्रॉनिक माध्यम से भेजे जा रहे हैं जिनका ईमेल पता कंपनी/डिपॉजिटरी पार्टिसिपेंट (डीपी) के साथ पंजीकृत है।

बोर्ड ने मेसर्स चंदन जे एन्ड एसोसिएट्स (एसीएस संख्याः 62350, सीपी संख्याः 27629), प्रैक्टिसिंग कंपनी सेक्रेटरी, दिल्ली के प्रोप्राइटर श्री चंदन झा को डाक मतपत्र को निष्पक्ष और पारदर्शी तरीके से दूरस्थ ई–मतदान प्रक्रिया के माध्यम से संचालित करने के लिए जांचकर्ता (जांचकर्ता) नियुक्त किया है।

प्रबंधन नियमों के नियम 20 और 22, के साथ पठित अधिनियम की धारा 108 और 110 के प्रावधानों के अनुपालन में एवं सूचीकरण विनियमों के विनियम 44 और एसएस–2 के अनुसार, कंपनी ने अपने सदस्यों को इलेक्ट्रॉनिक रूप से मतदान करने के लिए दूरस्थ ई–मतदान सुविधा प्रदान की है। ई–मतदान से संबंधित विस्तृत प्रक्रिया इस सूचना में दी गई है। कंपनी ने ई–मतदान की सुविधा प्रदान करने के लिए नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की सेवाएं ली हैं।

ई–मतदान सुविधा निम्नलिखित अवधि के दौरान उपलब्ध रहेगीः

ई–मतदान अवधि का प्रारंभः	शुक्रवार, 23 जनवरी, 2026 को सुबह 9.00 बजे भारतीय समयानुसार
ई–मतदान अवधि का समापनः	शनिवार, 21 फरवरी, 2026 को शाम 5.00 बजे भारतीय समयानुसार
मतदान के लिए पात्रता की अंतिम तिथिः	शुक्रवार, 16 जनवरी, 2026

शनिवार, 21 फरवरी, 2026 को शाम 5.00 बजे के तुरंत बाद एनएसडीएल द्वारा ई–वोटिंग सुविधा बंद कर दी जाएगी और उसके बाद यह सुविधा उपलब्ध नहीं होगी।

जांचकर्ता अपनी रिपोर्ट कंपनी के अध्यक्ष (अध्यक्ष) या अध्यक्ष द्वारा अधिकृत किसी अन्य व्यक्ति को प्रस्तुत करेगा, और परिणाम ई–मतदान अवधि की समाप्ति के 02 (दो) कार्य दिवसों के भीतर, यानी मंगलवार, 24 फरवरी, 2026 को या उससे पहले घोषित किया जाएगा। घोषित परिणाम और जांचकर्ता की रिपोर्ट इस डाक मतपत्र सूचना में दिए गए तरीके से सूचित की जाएगी।

कंपनी द्वारा ई–वोटिंग के लिए तय की गई आखिरी तारीख यानी शनिवार, 21 फरवरी, 2026, यह तारीख होगी जिस दिन प्रस्ताव को पास माना जाएगा, अगर उसे जरूरी बहुमत से मंजूरी मिल जाती है।

विशेष कार्यः

मद संख्या : 1
पिछले लेखापरीक्षक के इस्तीफे से हुई आकस्मिक रिक्ति को भरने के लिए मैसर्स कृष्ण राकेश एंड कंपनी (FRN–009088N) को वैधानिक लेखापरीक्षक नियुक्त करना।

मद संख्या : 2
कंपनी अधिनियम, 2013 की धारा 180(1)(स) के तहत उधार लेने की सीमा बढ़ाने के लिए मंजूरी।

मद संख्याः 3
कंपनी अधिनियम, 2013 की धारा 186 के अनुसार कॉर्पोरेट निकायों को ऋण देना या उनमें निवेश करना या गारंटी जारी करना या सुरक्षा प्रदान करना।

निदेशक मंडल के आदेशानुसार
मेगा निर्माण एंड इंडस्ट्रीज लिमिटेड
कनिका चावला
कंपनी सचिव और अनुपालन अधिकारी

स्थान–दिल्ली
दिनांक– 21.01.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") (TOGETHER, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

(Please scan the QR Code to view the DRHP)

EAAA Alternatives

EAAA INDIA ALTERNATIVES LIMITED

(formerly known as Edelweiss Alternative Asset Advisors Limited)

Our Company was originally incorporated as "Edelweiss Alternative Asset Advisors Limited" at Mumbai, Maharashtra as a limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 14, 2008, issued by the Registrar of Companies, Maharashtra at Mumbai ("**RoC**") and commenced its business pursuant to certificate of commencement of business dated May 22, 2008. Subsequently, the name of our Company was changed to "EAAA India Alternatives Limited" to align the name with the business of our Company and a certificate of incorporation dated August 30, 2024, was issued by the Office of the Central Processing Center, Ministry of Corporate Affairs, Gurgaon, Haryana. For details of the change in the name of our Company, see ***"History and Certain Corporate Matters"*** on page 259 of the draft red herring prospectus dated January 19, 2026 (the "**DRHP**" or the "**Draft Red Herring Prospectus**").

Corporate Identification Number: U67190MH2008PLC182205; **Registered Office:** Edelweiss House, Off C.S.T Road, Mumbai City, Kalina, Mumbai 400 098, Maharashtra, India;
Contact Person: Deepak Mukhija, Company Secretary and Compliance Officer; **Tel:** +91 22 4019 4706; **E-mail:** ipo@eaaa.in; **Website:** www.eaaa.in

OUR PROMOTERS: EDELWEISS FINANCIAL SERVICES LIMITED, EDELWEISS SECURITIES AND INVESTMENTS PRIVATE LIMITED, EDEL FINANCE COMPANY LIMITED AND EDELWEISS GLOBAL WEALTH MANAGEMENT LIMITED

INITIAL PUBLIC OFFERING OF [●] EQUITY SHARES OF FACE VALUE OF ₹5 EACH (THE "EQUITY SHARES") OF EAAA INDIA ALTERNATIVES LIMITED (FORMERLY KNOWN AS EDELWEISS ALTERNATIVE ASSET ADVISORS LIMITED) (THE "COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (THE "OFFER PRICE") AGGREGATING UP TO ₹15,000 MILLION (THE "OFFER") COMPRISING AN OFFER FOR SALE OF [●] EQUITY SHARES OF FACE VALUE OF ₹5 AGGREGATING UP TO ₹15,000 MILLION BY EDELWEISS SECURITIES AND INVESTMENTS PRIVATE LIMITED (THE "PROMOTER SELLING SHAREHOLDER", AND SUCH OFFER FOR SALE, THE "OFFER FOR SALE", AND SUCH EQUITY SHARES, THE "OFFERED SHARES").

THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹5 EACH, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [•] % OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION") AND A RESERVATION OF [●] EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE OFFER SIZE), FOR SUBSCRIPTION BY ELIGIBLE EDELWEISS FINANCIAL SERVICES LIMITED SHAREHOLDERS ("EFSL SHAREHOLDER RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION AND EFSL SHAREHOLDER RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY MAY, IN CONSULTATION WITH THE BRLMS OFFER A DISCOUNT OF UP TO ₹[•] ON THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE FACE VALUE OF THE EQUITY SHARES IS ₹5 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, EMPLOYEE DISCOUNT, IF ANY, AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN [●] EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, INDIA, WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS AND SHALL BE MADE AVAILABLE TO STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended for at least three additional Working Days after such revision of the Price Band subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and by indicating the change on the respective websites of the BRLMs and at the terminals of the other Members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "**SCRR**"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors, on a discretionary basis (the "**Anchor Investor Portion**"), of which up to 40% shall be reserved as under: (i) up to 33.33% for domestic Mutual Funds; and (ii) up to 6.67% for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the price at which allocation is made to Anchor Investors, in accordance with SEBI ICDR Regulations ("**Anchor Investor Allocation Price**"). Any under-subscription in the reserved category specified in clause (ii) above, may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("**NIIs**") ("**Non-Institutional Portion**") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with a Bid size of more than ₹1,000,000 and under-subscription in either of these two subcategories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("**RIIs**") ("**Retail Portion**"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in the Offer only through the Application Supported by Blocked Amount ("**ASBA**") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or the Sponsor Bank(s), as the case may be. Anchor Investors are not permitted to participate in the Offer through the ASBA process. Further, [●] Equity Shares, aggregating up to ₹[●] million shall be made available for allocation on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, and up to ₹[●] million shall be made available for allocation on a proportionate basis to Eligible EFSL Shareholders applying under the EFSL Shareholder Reservation Portion, subject to valid Bids received from them at or above the Offer Price. For details, see ***"Offer Procedure"*** beginning on page 477 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("**SEBI**") and with the Stock Exchanges on January 20, 2026.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement, in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges, i.e., BSE at www.bseindia.com, NSE at www.nseindia.com where the Equity Shares are proposed to be listed, the websites of the BRLMs, i.e., Axis Capital Limited at www.axiscapital.co.in, Jefferies India Private Limited at www. jefferies.com, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and Nuvama Wealth Management Limited at www.nuvama.com and on the website of our Company at www.eaaa.in. Our Company hereby invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of their comments to SEBI and/or to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein in relation to the Offer on or before 5:00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares offered in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "**Risk Factors**" beginning on page 53 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("**Red Herring Prospectus**" or "**RHP**") has been filed with the RoC in the future and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP.

The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges.

The liability of the members of the Company is limited. For details of the share capital, capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see ***"Capital Structure"*** beginning on page 118 of the DRHP.

For details of the main objects of the Company as contained in its Memorandum of Association, see ***"History and Certain Corporate Matters"*** beginning on page 259 of the DRHP.

BOOK RUNNING LEAD MANAGERS				REGISTRAR TO THE OFFER
AXIS CAPITAL	Jefferies	motilal oswal	nuvama	MUFG
Axis Capital Limited Axis House, 1st Floor Pandurang Budhkar Marg Worli, Mumbai 400 025 Maharashtra, India **Tel:** +91-22-4325 2183 **E-mail:** eaaa.ipo@axiscap.in **Website:** www.axiscapital.co.in **Investor grievance e-mail:** complaints@axiscap.in **Contact person:** Harish Patel **SEBI registration no.:** INM000012029	**Jefferies India Private Limited** Level 16, Express Towers Nariman Point Mumbai 400 021 Maharashtra, India **Tel:** +91 22 4356 6000 **E-mail:** eaaa.ipo@jefferies.com **Website:** www.jefferies.com **Investor grievance e-mail:** jipl.grievance@jefferies.com **Contact person:** Akshat Shah/ Sahil Aggarwal **SEBI Registration No.:** INM000011443	**Motilal Oswal Investment Advisors Limited** Motilal Oswal Tower Rahimtullah Sayani Road Opposite Parel ST Depot, Prabhadevi Mumbai – 400 025, Maharashtra, India **Tel:** +91 22 7193 4380 **E-mail:** eaaa.ipo@motilaloswal.com **Website:** www.motilaloswalgroup.com **Investor grievance e-mail:** moiaplredressal@motilaloswal.com **Contact person:** Sankita Ajinkya/ Sukant Goel **SEBI registration No.:** INM000011005	**Nuvama Wealth Management Limited** 801-804 Wing A Building No 3 Inspire BKC G Block, Bandra Kurla Complex Bandra East, Mumbai 400 051 Maharashtra, India **Tel:** + 91 22 4009 4400 **E-mail:** eaaa@nuvama.com **Website:** www.nuvama.com **Investor grievance e-mail:** customerservice.mb@nuvama.com **Contact person:** Lokesh Shah **SEBI Registration No.:** INM000013004	**MUFG Intime India Private Limited** ***(formerly Link Intime India PrivateLimited)*** C-101, 1st Floor, 247 Park Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai 400 083, Maharashtra, India **Tel:** +91 810 811 4949 **Email:** eaaaindia.ipo@in.mpms.mufg.com **Website:** https://in.mpms.mufg.com/ **Investor Grievance e-mail:** eaaaindia.ipo@in.mpms.mufg.com **Contact person:** Shanti Gopalkrishnan **SEBI registration no.:** INR000004058

COMPANY SECRETARY AND COMPLIANCE OFFICER
Deepak Mukhija
Edelweiss House, Off C.S.T. Road, Mumbai City, Kalina, Mumbai 400 098 Maharashtra, India. **Tel:** +91 22 4019 4706; **Email:** ipo@eaaa.in; **Website:** www.eaaa.in

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **EAAA INDIA ALTERNATIVES LIMITED** *(formerly known as Edelweiss Alternative Asset Advisors Limited)*
On behalf of the Board of Directors
Sd/-
Deepak Mukhija
Company Secretary and Compliance Officer

Place : Mumbai, Maharashtra
Date : January 21, 2026

EAAA INDIA ALTERNATIVES LIMITED *(formerly known as Edelweiss Alternative Asset Advisors Limited)* is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares. The Company has resubmitted the DRHP dated January 19, 2026, with SEBI and the Stock Exchanges, after the draft red herring prospectus dated December 5, 2024 was given back. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, on the websites of the BRLMs, i.e. Axis Capital Limited at www.axiscapital.co.in, Jefferies India Private Limited at www. jefferies.com, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and Nuvama Wealth Management Limited at www.nuvama.com and the website of our Company at www.eaaa.in. Potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer to the RHP which may be filed with the RoC, in the future, including the section titled ***"Risk Factors"***. Potential investors should not rely on the DRHP filed with the SEBI and the Stock Exchanges in making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("**Securities Act**") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States or to, or for the account or benefit of, U.S. persons (as defined in Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Company has not registered and does not intend to register under the U.S. Investment Company Act of 1940 ("**Investment Company Act**"). Accordingly, the Equity Shares are being offered and sold (i) to persons in the United States or to, or for the account or benefit of, U.S. persons, in each case that are both "qualified institutional buyers" as defined in Rule 144A under the Securities Act and "qualified purchasers" as defined under the Investment Company Act in transactions exempt from or not subject to the registration requirements of the Securities Act and in reliance on Section 3(c)(7) of the Investment Company Act and (ii) outside the United States to non-U.S. persons in "offshore transactions", as defined in, and in reliance on Regulation S under the Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering in the United States.

CONCEPT

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
WORLDS WINDOW WARDHA INFRASTRUCTURE PRIVATE LIMITED
OPERATING IN ICD, WARDHA AT WARDHA, NAGPUR, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	WORLDS WINDOW WARDHA INFRASTRUCTURE PRIVATE LIMITED PAN No- AACW7139D CIN No- U51101DL2007PTC163357
2.	Address of the registered office	Plot No 25, DSIIDC Shed, Scheme II, Ground Floor, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi, Delhi, India, 110020
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	ICD Wardha, Wardha, Maharashtra
5.	Installed capacity of main products/ services	Currently No Operation
6.	Quantity and value of main products/ services sold in last financial year	Currently No Operation
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details will be provided by RP. It will be available by sending email to RP at cirp.wwwipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria will be provided by RP. It will be available by sending email to RP at cirp.wwwipl@gmail.com
10.	Last date for receipt of expression of interest	06.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	08.02.2026
12.	Last date for submission of objections to provisional list	13.02.2026
13.	Date of issue of final list of prospective resolution applicants	15.02.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.02.2026
15.	Last date for submission of resolution plans	17.03.2026
16.	Process email id to submit Expression of Interest	cirp.wwwipl@gmail.com

Sd/-
For Worlds Window Wardha Infrastructure Private Limited
Manish Agarwal (Resolution Professional)
Reg N0- IBBI/IPA-002/IP-N00223/2017-18/10904
Date: 22.01.2026 Reg Add. - 307, Prakash Deep building, Tolstoy Marg,
Place- New Delhi Connaught Place, New Delhi- 110001

BY CHIEF OFFICER MUNICIPAL COUNCIL, RISOD

CORRIGENDUM

Under Section 37 of the Maharashtra Regional and Town Planning Act, 1966, the proposal for amending the Village Development Scheme was published in the Maharashtra Government Gazette, Part 1 A. Supplement, Amravati Division, dated 13th August 2000, from page no. 237 to 238. In it, the Village Development Scheme was approved on 04/08/2006 and implemented from 04/08/2006. Its should be read as development plan was approved on 04/08/2006 and implemented from 01/10/2006. Now Therefore, any person having objection or suggestion regarding proposed modification may communicate in writing to the Municipal Council, Risod within one month from the date of publication of this gazette notification. It shall be considered by the Municipal Council, Risod before submitting the proposal of modification to Government for sanction.

(Satish Shevda)
Chief Officer
Municipal Council,
Date: 16/01/2026 Risod

ZIM LABORATORIES LIMITED

Registered Office : Sadoday Gyan (Ground Floor), Opp. NADT, Nelson Square, Nagpur, Maharashtra - 440013 India.
CIN : L99999MH1984PLC032172. Website : www.zimlab.in , E-mail : cs@zimlab.in
Telephone No: Registered Office: - 0712-2981960, Works Office: - 07118-271370

NOTICE OF THE EXTRAORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO VISUAL MEANS

This Notice is being published in compliance with the provisions of various circulars issued by the Ministry of Corporate Affairs (MCA) and the Securities and Exchange Board of India (SEBI) and the provisions of the applicable laws, with regard to Extraordinary General Meeting (EGM), E-voting and Record Date.

We hereby notify the Members as follows:

1. The EGM of the Company will be held through Video Conferencing (VC) / Other Audio-Visual Means (OAVM), on Monday, 16th February, 2026 at 11:30 a.m. (IST) to transact the businesses as set forth in the Notice of the Meeting.
2. Notice of the EGM (i) will be sent through email to all the Members whose e-mail addresses are registered with the Company / Depository Participants (DP) and (ii) will also be uploaded on the website of the Company at (www.zimlab.in), website of the Stock Exchange i.e. BSE Limited (www.bseindia.com) and National Stock Exchange (NSE) (www.nseindia.com) and on the website of NSDL (www.evoting.nsdl.com)
3. Manner of casting vote(s) through e-voting:
   a. Members will have an opportunity to cast vote on the businesses as set forth in the Notice of the EGM through e-voting system.
   b. The manner of e-voting for the members holding shares in dematerialized mode, physical mode and for members who have not registered their e-mail addresses will be provided in detail in the Notice of the EGM.
4. Manner of registering or updating e-mail addresses, mobile number and bank account mandate :
   a. **Members holding shares in physical form :** The members of the Company holding shares in physical form and who have not registered their e-mail IDs are requested to provide a duly signed Form ISR-1, ISR-2 and ISR-3/SH-13 along with supporting documents to the Company's RTA - MUFG Intime India Pvt. Ltd. at their office at 247 Park, C-101, L.B.S. Marg, Vikhroli (West), Mumbai 400083, Tel: +91 22 49186000; or by email at rnt.helpdesk@in.mpms.mufg.com. The said form is available on the website of the RTA at https://web.in.mpms.mufg.com/KYC-downloads.html. The members are suggested to get their shares dematerialised by following the procedure as prescribed by them.
   b. **Members holding shares in dematerialized form :** The members are requested to register their e-mail IDs, mobile number and bank account details in respect of shares held in dematerialised form with their respective DPs by following the procedure as prescribed by them.

After successful registration of email address, members will be able to receive Notice of the EGM on their registered email-id and cast vote through e-voting system and upon successful registration of bank account details, members will be able to receive direct credit of dividend in their bank account.

Members are also requested to intimate changes, if any, pertaining to their name, postal address, e-mail ID, mobile number, PAN, mandates, nominations, power of attorney, bank details such as, name of the bank, bank account number, MICR Code, IFSC code etc. to their respective DPs in case the shares held by them in dematerialized form and to the RTA in case the shares are held by them in physical form.

For ZIM Laboratories Limited
Sd/-
Date : 21.01.2026 (Piyush Nikhade)
Place : Nagpur Company Secretary

Notice Issued By: Adv. Surendra Pote	Add: Abhang, Rajde Plot, Akot Dist: Akola

PUBLIC NOTICE- The general public is hereby informed through this notice that our client, **State Bank of India**, Agriculture Development Branch, Yatra Chowk, Akot, holds the account of **Mr. Gangadhar Vishwanath Ghongade**.The original Sale Deed (Kheridikhata) No. 1567/1997, dated 15/05/1997, pertaining to his property, had been deposited with the bank since 13/12/2003. However, the said original Sale Deed has been misplaced or lost during the bank's day-to-day administrative operations.Therefore, the public is hereby notified that if anyone finds the aforementioned Sale Deed, they should return it directly to the bank within 15 days from the date of publication of this notice, without making any unauthorized or misuse of the same.Hence, this Public Notice is issued. Place: Akot, Date: 21/01/2026. **Advocate:** Surendra Pote. Abhang, Rajde Plot, Akot Taluka: Akot, Dist: Akola Mob. No.: 9822936230

E-AUCTION SALE NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 (6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

That **L&T Housing Finance Limited, (hereinafter referred as Original Lender/L&T Housing Finance Limited** has assigned the financial assets to **Edelweiss Asset Reconstruction Company Limited on its own /acting in its capacity as trustee of EARC Trust SC 396** (herein after referred to as "EARC") pursuant to the Assignment Agreement dated 31-12-2020 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the L&T Housing Finance Limited and all the rights, title and interests of L&T Housing Finance Limited with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The earlier auction conducted by EARC failed due to want of bidder hence Notice of **15 days** is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of the mortgage property which has been taken by the Authorised Officer (AO) of EARC , will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are mentioned below for the property.

DETAILS OF SECURED ASSET PUT FOR E-AUCTION:

Sl. No	Loan Account No/Name of the Selling Institution	Name of Borrower/ Co-Borrower/Guarantor	Trust name	Total Outstanding Dues INR as on 20-01-2026	Reserve Price (In Rs)	Earnest Money Deposit (EMD) In Rs	Date & Time Of Auction	Type of Possession
1.	'NGPHL16000327, NGPHL16000353/L&T Housing Finance Limited	1.Sharda S Tiwari (Borrower)2. Sunilprasad Tiwari (Co Borrower)	EARC TRUST SC 396	Rs. 55,58,953.12/- & 2,83,050.49/-	₹ 32,00,000/-	₹ 3,20,000/-	06-02-2026 at 01:30 PM	Physical

PROPERTY DESCRIPTION:. All That Piece And Parcel Of The Property Bearing Half Northern Portion Of Plot No.11, Admeasuring 69.67 Sq. Mt. Out Of Admeasuring 139.35 Sq. Mt., With Construction Thereon, House No, 6044/11, Ward No. 14, Kh. No.35 Of Mz. Manewada, C.S. No.275, Sheet No.30, Balāji Nagar, Tahsil & District Nagpur. The **Boundaries Are As Follows: On The East:** Balaji Layout, **On The West:** 9 Mtr. Road, **On The North:** Plot No. 10, **On The South:** Remaining Portion Of Plot No. 11.

Important Information regarding Auction Process:

1	All Demand Drafts (DD) shall be drawn in favor of "Edelweiss Asset Reconstruction Company Limited-EMD Account" and payable at Mumbai.	
2	EMD Payments made through RTGS shall be to: **Name of the Account No.:** EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" **Account No:** 000405158602 **Name of the Bank:** ICICI BANK **IFSC Code:** IFSC ICIC0000004	
3	Last Date of Submission of EMD	Received 1 day prior to the date of auction
4	Place for Submission of Bids	1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098
5	Place of Auction (Web Site for Auction)	**E-Auction (https://auction.edelweissarc.in)**
6	Contact details	**Toll free no – 18002666540 Website - https://auction.edelweissarc.in/**
7	Date & Time of Inspection of the Property	As per prior appointment

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. **https://auction.edelweissarc.in**

Place: Nagpur **Sd/- Authorized Officer**
Date: 22.01.2026 **For Edelweiss Asset Reconstruction Company Limited**

Edelweiss Asset Reconstruction

ICICI Bank Branch Office: ICICI BANK Ltd. 1st Floor commercial Appartment No.101, Shreeji Krupa Tower, Sarafa Bazar Road, Itwari Nagpur, Maharashtra-440002

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Pramod Milind Dhotre (Borrower) Mrs. Seema Pramod Dhotre Loan Account No. LBNAG00005167039/ LBNAG00005182238	Flat No. B-403, 4th Floor, B Wing, "Achraj Riviera", Plot No. 1A, Zingabai Takli, Mankapur, Nagpur- 440030 Admeasuring An Area of Carpet Area - 54.306 Sqmtr, Enclosed Balcony- 5.025 Sq.mtr Alonwith Undivided Share In Land- 1.730 %	Rs. 39,36,889/- As On January 10, 2026	Rs. 24,80, 000/- / Rs. 2,48, 000/-	February 02, 2026 From 11:00 AM To 02:00 PM	February 12, 2026 From 11:00 AM Onward
2.	Mr. Dipesh Kumar Bhana Bhai Chaudhary (Borrower) Mrs. Monika Dipesh Kumar Choudhary (Co-borrower) Loan Account No. LBNAG00006110679	Flat No. 305, 3rd Floor, Prabha City Lotus - 3, Corporation House No. 533 / 09, Plot No. 09, City Survey No. 53, Kh. No. 36 / 1, P.h. No. 11, Sheet No. 1025 (47), Ward No. 61, Zingabai Takli, Manode Layout, Near Pandurang Mangal Karyalay, Maharashtra, Nagpur- 440030 Admeasuring An Area of Admeasuring Carpet Area 43.103 Sq.mtrs. + Builtup Area 60.359 Sq.mtrs.	Rs. 34,10,465/- As On January 10, 2026	Rs. 29,00, 000/- / Rs. 2,90, 000/-	February 02, 2026 From 02:00 PM To 05:00 PM	February 12, 2026 From 11:00 AM Onward

The online auction will be conducted on the website (URL Link- https://disposalhub.com).of our auction agency M/s. NexXen Solution Private Limited. The Mortgagors/ Notices are given a last chance to pay the total dues with further interest by February 11, 2026 before 05.00 PM else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI BANK Ltd. 1st Floor commercial Appartment No.101, Shreeji Krupa Tower, Sarafa Bazar Road, Itwari Nagpur, Maharashtra-440002 .on or before February 11, 2026 before 04.00 PM Thereafter, they have to submit their offer through the website mentioned above on or before February 11, 2026 before 05.00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI BANK Ltd. 1st Floor commercial Appartment No.101, Shreeji Krupa Tower, Sarafa Bazar Road, Itwari Nagpur, Maharashtra-440002 on or before February 11, 2026 before 05.00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of"ICICI Bank Limited" payable at "Nagpur".

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9595913322 / 9326066680/ 9168688529

Please note that Marketing Agency 1.ValueTrust Capital Services Private Limited, 2. Augeo Assets Management Private Limited 3. Matex Net Pvt. Ltd. 4. Finvin Estate Deal Technologies Pvt Ltd 5. Girnarsoft Pvt Ltd 6. Hecta Prop Tech Pvt Ltd 7. Arca Emart Pvt Ltd 8. Novel Asset Service Pvt Ltd 9. Nobroker Technologies Solutions Pvt Ltd ,. have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date : January 22, 2026 Authorized Officer
Place: Nagpur ICICI Bank Limited

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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: "CHOLA CREST", C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032. Branch Address: 1st Floor, Near Datta Mandir, Nagpur Ring Road, Warud, Dist-Amravati (MH)-444906. Branch Office: Plot No.12, 3rd Floor, L&T Building, Opposite to Wockhardt Hospital, Beside Karan Kothari Jwellers, Shankar Nagar, Nagpur-440010.

[Rule 8 (1)] POSSESSION NOTICE [For Immovable Property]

Whereas, the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has **taken Symbolic Possession** of the properties mortgaged with the Company described herein below of the Columns on the respective dates mentioned in Column [E] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 8 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned below and any such dealings will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No.	Name and Address of Borrower & Loan A/c No.	Date of Demand Notice	Outstanding Amount	Date of Possession
[A]	[B]	[C]	[D]	[E]
1	**Loan Account No's: HE01ARD00000034719, BLTLAMRA000005469765 & X0CEAVT00006975478:-** 1. Ramanand Arjun Upadhyay, 2. Pushpa Ramanand Upadhyay, 3. Upadhyay Traders, All are at: Ward No.1, Yerla, Morshi, Amravati, Maharashtra-444905.	18-09-2025	Rs.25,01,970/- under Loan A/c No. HE01ARD00000034719 as on 18-09-2025 and interest thereon.	19-01-2026
	DESCRIPTION OF THE IMMOVABLE PROPERTY: Eastern Portion Of Plot No. 40, Admeasuring-140.08 Sq.Mtrs., (i.e. 1507.26 Sq.Ft.) and Construction thereon, Admeasuring- 84.01 Sq.Mtrs., (As Per Sale Deed), Bearing Survey No.166/3A, of Mouza- Yerla, Property No.226, situated at within the Limits of Nagar Parishad Morshi and Zilla Parishad Amravati and also Within the Jurisdiction of Sub-Registrar Office, Morshi, Tah. Morshi, Dist. Amravati and the Property **Bounded as: On the East:** House of Wamanrao Mankar, **On the West:** Layout Road, **On the North:** Plot No.15, **On the South:** Layout Road.			
2	**Loan Account No's: HE02NAG00000007088 & X0HENAG00003297066):-** 1. Dilip Ramchandra Dave (Applicant), C/o. Pralhad Pandey, 2. M/S Mahalaxmi Collection (Co-Applicant), 3. Pooja Dilip Dave (Co-Applicant), 4. Divya Dharmesh Dave (Co-Applicant), 5. Dharmesh Ramchandra Dave (Co-Applicant), All are at: 712, Chitar Oli, Badkas Chowk, Mahal, Near Hanuman Mandir, Nagpur, Maharashtra-440002.	11-11-2025	Rs.48,11,445/- as on 11-11-2025 and interest thereon	19-01-2026
	DESCRIPTION OF THE IMMOVABLE PROPERTY: All that Piece and Parcel of Land, Admeasuring-110 Sq.Mtrs. and construction thereon, Bearing City Survey No.356, Sheet No.191, Corporation House No.712, situated at Near Hanuman Mandir, Chitar Oli, Badkas Chowk, Rameshwari Road, Nagpur, Within the Limits of Nagpur Municipal Corporation, Nagpur, of Mouza- Nagpur, Tah. & Dist. Nagpur and the Property **Bounded as: On the East:** House of Mr. Bhosale, **On the West:** Lane and House of Bhairulal Dave, **On the North:** Lane and House of Mr. Jain, **On the South:** House of Mr. Themdeo.			

Date: 19-01-2026 **Sd/- Authorised Officer**
Place: Nagpur **M/s. Cholamandalam Investment and Finance Company Limited**

Motilal Oswal Home Finance Limited PUBLIC NOTICE FOR E-AUCTION CUM SALE

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898
Website: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

E-Auction Sale Notice of 15 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of **"online e-auction"** for recovery of dues and further interest, charges and costs etc. as detailed below **in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002)** through website motilaloswalhf.com"as per the details given below :

Date and time of E-Auction Date: 13-02-2026 11:00 Am to 02:00 Pm (with unlimited extensions of 15 minute each)
Last date of EMD Deposit:12-02-2026

Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
LAN: LXBUL00315-160020921 Branch: Buldhana Borrower: Ravindra Jagarao Chavan Co-Borrower: Usha Ravindra Chavan	23-10-2019 For Rs: 1515408/- (Rupees Fifteen Lakh Fifteen Thousand Four Hundred & Eight Only)	Property No - 1405, Gut No.336, Mouje - Mz.Malkapur Pangra, Sindkhed Raja, Deolgaon Raja, Buldhana, Maharashtra - 443201	**Reserve Price: Rs.1350000/- (Rupees Thirteen Lakh Fifty Thousand Only) EMD: Rs. 135000/-(Rupees One Lakh Thirty Five Thousand Only)**
LAN: LXAKO00115-160004978 Branch: Akola Borrower: Rahim Moinoddin Shaikh Co-Borrower: Taj Moinoddin Shaikh	07-10-2024 For Rs: 783943/- (Rupees Seven Lakh Eighty Three Thousand Nine Hundred & Forty Three Only)	Flat No-124 Third Floor Ad Measuriing 602 Sq. Ft.Vyankatgiri Villa Mouje - Sagwan Gram Panchiyat Samta Nagar Sagwan Buldhana 0 0 Samta Nagar Akola 443001 Buldana Akola Maharashtra	**Reserve Price: Rs.700000/- (Rupees Seven Lakh Only) EMD: Rs. 70000/-(Rupees Seventy Thousand Only)**
LAN: LXAMR00416-170031000 Branch: Amravati Borrower: Roshan Haridas Ambulkar Co-Borrower: Mina Haridas Ambulkar	11-05-2023 For Rs: 503900/- (Rupees Five Lakh Three Thousand Nine Hundred Only)	Property No 181, Anukaramank No 183, Ward No 2, Mouje Nandura Lashkarpur, Near Hanuman Temple, Amravati, Maharashtra 444601	**Reserve Price: Rs.450000/- (Rupees Four Lakh Fifty Thousand Only) EMD: Rs. 45000/-(Rupees Forty Five Thousand Only)**
LAN: LXWAS00316-170031302 Branch: Washim Borrower: Shailesh Suresh Shinde Co-Borrower: Jayshri Shailesh Shinde	04-05-2019 For Rs: 624585/- (Rupees Six Lakh Twenty Four Thousand Five Hundred & Eighty Five Only)	Plot No- 78 & 79 Sainath Nagar Pusad Road Kakad Dati Washim Dist- Washim 444505 Maharashtra	**Reserve Price: Rs.450000/- (Rupees Four Lakh Fifty Thousand Only) EMD: Rs. 45000/-(Rupees Forty Five Thousand Only)**
LAN: LXMOAMRAVA5422-230657057 Branch: Amravati Borrower: Gaurav Dipakrao Satnurkar Co-Borrower: Dipak Gangaramji Satnurkar	27-02-2024 For Rs: 1071258/- (Rupees Ten Lakh Seventy One Thousand Two Hundred & Fifty Eight Only)	Jayamba Aluminium Jawal Postman Colony Juna By Pass Road Mouje Jewad Plot No. 17 Survey No. 1/1 Amravati 444701 Amravati Maharashtra	**Reserve Price: Rs.1700000/- (Rupees Seventeen Lakh Only) EMD: Rs. 170000/-(Rupees One Lakh Seventy Thousand Only)**
LAN: LXMOAKOL5222-230660684 Branch: Akola Borrower: Nitin Dayaram Khade Co-Borrower: Gokul Dayaram Khade	08-05-2024 For Rs: 3172119/- (Rupees Thirty One Lakh Seventy Two Thousand One Hundred & Nineteen Only)	Plot No.86(Southern Part) Survey No.376/1 Sneh Nagar Kasabe- Shegaon Part-2 Tehsil-Shegaon District-Buldhana Shegaon Akola Maharashtra 444203	**Reserve Price: Rs.2700000/- (Rupees Twenty Seven Lakh Only) EMD: Rs. 270000/-(Rupees Two Lakh Seventy Thousand Only)**

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : **https://www.auctionbazaar.com/** of our e-Auction Service Provider, **M/s. ARCA EMART PRIVATE LIMITED** for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Bhushan Moreshwarrao Pawar-9850292717/Sandip Ranit-7776876778/ Amol Arun Jawkar-9764332987/ Chetan Janrao Ghurde-9272162527/ Manish Ramgopal Sharma-9372705231,** details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 69696, **E-mail ID: contact@auctionbazaar.com.**

Place : Maharashtra **Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited**
Date :22.01.2026 **(Earlier Known as Aspire Home Finance Corporation limited)**

MAHINDRA RURAL HOUSING FINANCE LTD.

Corporate Office:- Agasty Corporate Park, Piramal, Amiti Building, Unit No. 203, 2nd Floor, B Wing, Sunder Bung, Kurla West, Mumbai Mahrashtra 400 070 India.CIN – U65922MH2007PLC169791 Branch Office :- 7-A Patil Complex, 1st Floor, Near main S.T Bus Stand, Ganeshpeth, Nagpur 440009

POSSESSION NOTICE (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of (Mahindra Rural Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) were issued by the Authorised Officer of the company to the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The mentioned borrowers having failed to repay the amount, notice is hereby given to the below mentioned borrowers in particular that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra Rural Housing Finance Limited for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s) (NAME OF THE BRANCH)	Description of Secured Asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1.	**(FIN NO -365329 (XSEMAMR00311149)- AMARAVATI) SANJAY MAHADEORAO BHATKAR, NANDA SANJAY BHATKAR,** R/O- NAIGAON ARALA DARYAPUR AMRAVATI PIN CODE- 444803	ALL THAT PIECE AND PARCEL OF LAND BEARING - PROPERTY NO 15 , IS 900 sq.ft ,WARD NO 02, NAYGAON TQ. DARYAPUR, THUS CONSTRACTION MODE THEREO ADMEASURING 487 SQ. FT DIST.-AMRAVATI- 444602 BOUNDRIES AS PER - EAST- ROAD , WEST- ROAD , NORTH - SARVISH LINE, SOUTH - ROAD	**Demand Notice Date 12-08-2025 Rs. 503627.7/-** (Rupees Five lakh three thousand six hundred twenty seven rupees and seven paisa only.)	**21-01-2026 (Symbolic possession)**
2.	**(FIN NO- 1456325 (XSEMAMR01120958)- AMARAVATI) DNYANESHWAR SAMPAT KAPLE, SHALINI DNYANESHWAR KAPLE, RAHUL DNYANESHWARRAO KAPLE, SANKET DNYANESHWAR KAPLE, ABHINAV SUDHAKAR AGRAWAL** R/O ALL Ward No 3 Mu Po Mangruli Peth , Tq Warud,Dist Amravati, PIN code -444908	ALL THAT PIECE AND PARCEL OF LAND BEARING PROPERTY NO 809,ADMEASURING 1102, SQ.FT 102.38 SQ.MTR)WARD NO .3 AT MOUJE MANGRULI TQ.WARUD DIST- AMRAVATI WITHIN THE LIMITS OF GRAM PANCHAYAT MANGRULI WHICH IS BOUNDED AS UNDER- EAST - HOUSE OF GULHANE , WEST- HOUSE OF BRAMHANE , NORTH- HOUSE OF DHOTE , SOUTH - ROAD	**Demand Notice Date 12-08-2025 Rs. 459414/-** (Rupees Four lakh fifty nine thousand four hundred fourteen only)	**21-01-2026 (Symbolic possession)**
3.	**(FIN NO-265620 (XSEMAK00250037)- AKOLA) SATISH SEVAKARAM BAGALE, MANJUSHA SATISH BAGALE,** R/O - SHADRAD NAGAR ,SHIVAR ,TQ. DIST AKOLA PIN CODE- 444104	ALL THAT PIECE AND PARCEL OF THE LAND WITH CONSTRCTION PREMISES AT IN GRAM PANCHAYAT, SHIVAR LIMIT, S.NO 2/2 , PLOT NO 15, IN TQ- AKOLA 7 DIST AKOLA IS AREA 753.20 SQ.FT . MADE THERE ON ADMEASURING 350 SQ.FT BOUNDRIES AS PER - EAST- PLOT NO 14, WEST- REMAINING PLACE OF SAME PLOT , NORTH - FARMLAND, SOUTH - 9 METER ROAD.	**Demand Notice Date 12-08-2025 Rs. 114354.26** (Rupees One lakh fourteen thousand three hundred fifty four and Twenty Six paisa only.)	**21-01-2026 (Symbolic possession)**
4.	**(FIN NO- 1725909 (XOAHAK000001725909) AKOLA) Mr Anand Vinodrao Wajpe, SHREEKANT VINODRAO WAJPE, SMITA ANANDRAO WAJPE,** R/O At Sadguru Nagar Murarka College Shegaon Dist Buldhana Landmark - Murarka College Shegaon Buldhana Shegaon, Khamgaon Buldhana Buldhana Maharashtra Pin Code -444203	Layout Plot No. 29 measuring about 165Sq.mtrs. out of F.S. No. 335 of mauje Shegaon-2, converted into residential use as per order of SDO Khamgaon Vide RC NO. NAP-34/Shegaon/73/2000-01 Dt. 17/08/2001, situated within the limits of M.C. Shegaon, Tq. Shegaon & Dist. Buldhana, which is bounded by : East : Layout Road, West : Plot No. 24, North :Plot No. 30, South: Plot No. 28.	**Demand Notice Date 05-11-2025 Rs. 3409829/-** (Rupees Thirty four lakh nine thousand eight hundred twenty nine only)	**16-01-2026 (Symbolic possession)**
5.	**(FIN NO- 1729299 - XNHLAK000001729299) AKOLA) Mr Anand Vinodrao Wajpe, SHREEKANT VINODRAO WAJPE, SMITA ANANDRAO WAJPE,** R/O At Sadguru Nagar Murarka College Shegaon Dist Buldhana Landmark - Murarka College Shegaon Buldhana Shegaon, Khamgaon Buldhana Buldhana Maharashtra Pin Code -444203	Layout Plot No. 29 measuring about 165Sq.mtrs. out of F.S. No. 335 of mauje Shegaon-2, converted into residential use as per order of SDO Khamgaon Vide RC NO. NAP-34/Shegaon/73/2000-01 Dt. 17/08/2001, situated within the limits of M.C. Shegaon, Tq. Shegaon & Dist. Buldhana, which is bounded by : East : Layout Road, West : Plot No. 24, North :Plot No. 30, South: Plot No. 28.	**Demand Notice Date 05-11-2025 Rs. 1322547/-** (Rupees Thirteen lakh twenty two thousand five hundred forty seven only)	**16-01-2026 (Symbolic possession)**
6.	**(FIN NO- 1211780 (XSEMNAG00950785) NAGPUR BO) PANDURANG BABURAO CHAVAKE, GEETA PANDURANG CHAWKE, MITENKUMAR PANDURANG, MANISH PANDURANG CHAWKE , KAVITA MANISH CHAWKE** R/o House No 243 Pandurang Chavke Kamna Nagar Near Cold Storage Nagpur Nagpur Nagpur - Urban Maharashtra Pin code - 440022.	MOUZA KALAMNA, PLOT NO 154, P H NO 17, SHIT NO 82, CITY SURVEY NO 243, SHET NO 87/2-3, total area admeasuring 600 sq. ft. (72.64 sq .mtre) NAGPUR - URBAN-440035, M.EAST - Road of 18 ft, WEST- Plot No- 137, NORTH- Plot No - 155, SOUTH - Plot No 153	**Demand Notice Date 05-11-2025 Rs. 1802825/-** (Rupees Eighteen lakh two thousand eight hundred twenty five Only)	**19-01-2026 (Symbolic possession)**
7.	**(FIN NO - 1385429 (XSEMNAG01064713) NAGPUR) DIPTI MILIND MESHRAM, MILIND RAMKRUSH MESHRAM ,** R/O Indra mata Nagar Jai Bhim Chowk ,Biehind SRPF camp hing Road Gpur ,Nagpur	ALL THE PIEACE AND PARCEL OF LAND WITH CONSTRCTION THEREON , Plot No 62, Mouza Kharbi ,ph No- 35, Kh No- 31/3 , ward No , House No 2790, Tah 6 Dist Nagpur total land Area 1356. 25 Sq.Ft Four Boundries as Follow East- Road , West- Plot no 57, South -plot No 61, North - Plot No 63	**Demand Notice Date 22-08-2024 Rs. 1600255.39/-** (Rupees Sixteen lakh two hundred fifty five & Thirty Nine Paise only)	**20-01-2026 (Symbolic possession)**
8.	**(FIN NO - 1134491 (XSEMNAG00903616) - NAGPUR) NILESH SURESHRAO DHARPURE , SONU GAJANAN DOBALE ,** R/O- at Ganesh Colony Wanadongari c/o Gupta House near Hanuman Mandir, Hingna Nagpur 441110	ALL THAT PIECE AND PARCEL OF LAND WITH CONSTRCTION THEREON ,Mauza Wagdara, P.H 46, Grampanchayat isasani, Kh.No 152/ 1/2/K , Plot No 48, South part tah Hingna Total plot area 750 sq.ft Four Boundries EAST- plot No 53, west -20 ft Road , North- Remaining land of same plot, South- Plot No 47.	**Demand Notice Date 26-12-2024 Rs. 810900.76** (Rupees Eight lakh ten thousand nine hundred and Seventy Six paisa only)	**20-01-2026 (Symbolic possession)**
9.	**(FIN NO 1722548 (XOAHNAG000001722548)- NAGPUR BO) CHANDRASHEKHAR ABBAL PAL, SIDDHARTH CHANDRASHEKHAR PAL, SANTARADEVI CHANDRASHEKHAR PAL ,RISHABH CHANDRASHEKHAR PAL,** ALL R/O C/o Sakuntalabai Arjunrao Gurnule H No 103 Takiya Surabardi ,Landmark - H No 103 Takiya Surabardi Nagpur,Pin Code - 440023	ALL THAT PIECE AND PARCEL OF LAND BEARING,PLOT NO 58, Adm-150 Sq.Meters, HARI OM NAGAR LAYOUT KH. NO 20/3 (OLD) 6*4/7 (NEW) PH NO 5-A, MOUZA SURABARDI TH,NAGPUR, (RURAL), PIN CODE-440023, FOUR BOUNDRIES AS PER- EAST- 9.00 METERS WIDE ROAD, WEST- PLOT NO -59, NORTH- OPEN/ PU LAND,SOUTH - 9.00 METERS WIDE ROAD	**Demand Notice Date 12-08-2025 Rs. 4258238/-** (Rupees Forty two lakh fifty eight thousand two hundred thirty eight Only)	**16-01-2026 (Symbolic possession)**
10.	**(FIN NO 757393 (XSEMWRD00656338)- WARDHA) NAIMAHEMAD MUKHTAR AHEMAD,FARHINBANO MAHEMUD ANSARI ,JAVEDAHEMAD MUKHTAYAR AHEMOM, AFRINBANO MAHEMUD ANSARI** R/O WARD NO-1 VALLABH NAGAR ,POST SORTA GUNTKHEDA, PIN CODE 442302	ALL THAT PIECE AND PARCEL OF LAND BEARING PROPERTY NO 1154,1217. 1529/1, 196(OLD) AND 203 (NEW) HAVING AREA 1000.00 SQ.FT MOUZA NO. 39, WARD NO. 1, MOUZA GUNJKHEDA TAH. DEOLI, DIST. WARDHA,Deoli-444302 FOUR BOUNDRIES AS PER - EAST - OPEN SPACE OF VASANTRAO JAGTAP AND HOUSE OF SHRI FULZELE , WEST- 30 FEET ROAD ,NORTH - 30 FEET ROAD, SOUTH - 30 FEET ROAD	**Demand Notice Date 21-08-2025 Rs. 507535.9** (Rupees Five lakh seven thousand five hundred thirty five and nine paisa only)	**21-01-2026 (Symbolic possession)**

Place: Nagpur **Sd/- Authorised Officer**
Date : 22/01/2026 **Mahindra Rural Housing Finance Ltd.**

जामठ्यात ‘इंडिया-इंडिया’चा जयघोष

पहिल्या टी-२० सामन्यात क्रिकेट चाहत्यांचा उत्साह शिगेला

तुषार धारकर, लोकसत्ता

नागपूर : सुमारे एक वर्षानंतर बुधवारी जामठामधील विदर्भ क्रिकेट असोसिएशनच्या (व्हीसीए) मैदानात आंतरराष्ट्रीय क्रिकेट सामना पार पडला. एक वर्षाच्या कालावधीनंतर आपल्या आवडत्या क्रिकेट खेळाडूंना बघण्यासाठी नागपूरकरांमध्ये कमालीची उत्सुकता होती. सामन्यादरम्यान हाउसफुल्ल स्टेडियममध्ये चाहत्यांनी जयघोष करत टीम इंडियाचा उत्साह वाढवला आणि खेळाडूंच्या दमदार कामगिरीचा मनसोक्त आनंद घेतला.

टी-२० सामन्याची नियोजित वेळ सायंकाळी सात वाजता असली तरी दुपारी दोन वाजतापासूनच चाहते जामठा मैदानाच्या दिशेने वळले होते. वर्धा मार्गावरील सर्व रस्ते चाहत्यांनी भरले होते. निळ्या रंगाच्या टी-शर्टमध्ये क्रिकेट चाहते मैदानात पोहोचले. भारतीय संघाची प्रथम फलंदाजी असल्यामुळे चाहत्यांच्या आनंदे द्विगुणित झाला. भारतीय फलंदाजांनीही वादळी फटकेबाजी करत चाहत्यांना निराश केले नाही. भारताचे युवा खेळाडू अभिषेक शर्मा, रिंकू सिंह, इशान किशन यांच्या नावाचा जयघोष सातत्याने सुरू होता. रात्री उशिरापर्यंत जामठ्याच्या मैदानात हा उत्साह कायम होता.

पहिली धाव, थेट सीमारेषेपार

जामठ्याच्या मैदानात एक अनोखी गोष्ट बघायला मिळाली. नाणेफेक हरल्यावर प्रथम फलंदाजीसाठी मैदानात आलेल्या भारताच्या पहिल्या पाच फलंदाजांनी आपल्या धावा चौकार मारत खेळायी सुरुवात केली. सलामी फलंदाज संजू सॅमसन आणि अभिषेक शर्मा यांनी त्यांच्या पहिल्या धावा चौकार मारून काढल्या. यानंतर आलेला इशान किशननेही षटकार मारत डावाची सुरुवात केली. कर्णधार सूर्यकुमार यादव तसेच हार्दिक पांड्यानेही पहिली धाव चौकार मारत काढली.

विराट-रोहितची क्रेझ कायम

भारताचे स्टार खेळाडू विराट कोहली आणि रोहित शर्मा यांनी टी-२० क्रिकेटमधून निवृत्ती घेऊन दीड वर्षाचा काळ उलटला आहे. मात्र अद्याप क्रिकेटच्या चाहत्यांमध्ये विराट-रोहितची क्रेझ कायम आहे. बुधवारी नागपूरमध्ये झालेल्या सामन्यात याची प्रचिती बघायला मिळाली. स्टेडियममध्ये सामन्यात सर्वात अधिक टी-शर्ट या दोन खेळाडूंच्या नावाच्या बघायला मिळाल्या. जामठ्याच्या दिशेने जाणाऱ्या रस्त्यावर लागलेल्या दुकानांमध्ये विराटची १८ क्रमांकाची तर रोहितची ४५ क्रमांकाची टी-शर्ट याला सर्वाधिक मागणी बघायला मिळाली.

लक्षवेधी पोस्टर्स

नागपूरकर चाहत्यांनी आणलेले विविध आशयाचे पोस्टर्स सामन्यादरम्यान लक्षवेधी ठरत होते. रोहित शर्मा, विराट कोहली यांच्या छायाचित्रांसह त्यांच्या कामगिरीची आठवण करून देणारे पोस्टर्स तसेच युवा खेळाडूंना प्रोत्साहित करणारे आकर्षक पोस्टर्स सामन्यात सर्वांचे लक्ष वेधत होते. सामन्यात उपस्थित असलेल्या शालेय विद्यार्थ्यांचा उत्साहही लक्षवेधी ठरला.

एक तासाची फटकेबाजी

जामठामध्ये भारतीय सलामी फलंदाज अभिषेक शर्माने एक तासाची वादळी फटकेबाजी करत नागपूर क्रिकेट चाहत्यांचे मन जिंकले. सायंकाळी ७ वाजता मैदानात आलेला अभिषेक शर्मा रात्री ८ वाजून दोन मिनिटांनी तंबूत परतला. यादरम्यान त्याने ८ षटकार आणि ५ चौकार लावत केवळ ३५ चेंडूत ८४ धावा काढल्या. शेवटच्या षटकांमध्ये आलेल्या रिंकू सिंहनेही मैदानात ३४ मिनिटे घालवत केवळ २० चेंडूत ४४ धावा काढल्या. भारताच्या १०६ मिनिटाच्या डावात या दोन्ही खेळाडूंच्या फटकेबाजीने चाहत्यांनी आनंद घेतला.

वाघांच्या संवेदनशील अधिवासात वाळूउपसा

कालवा दुरुस्तीच्या नावाखाली मोठा गैरव्यवहार

लोकसत्ता विशेष प्रतिनिधी

नागपूर : वाघांचा संवेदनशील अधिवास असताना आणि कामाच्या आदेशात कुठेही नमूद नसताना कालवा दुरुस्तीच्या नावाखाली कोट्यवधी रुपयांच्या वाळूचा उपसा करण्यात आल्याचा प्रकार समोर आला आहे. वनविकास महामंडळच नाही तर नवेगाव-नागझिरा व्याघ्रप्रकल्पाचे हे बफरक्षेत्र आहे. गेल्या तीन महिन्यांपासून हा उपसा सुरू असताना दोन्ही विभागाचे अधिकार शांत कसे, असा प्रश्न यानिमित्ताने समोर आला आहे. तर स्थानिक राजकीय पाठबळ तर यामागे नाही ना, अशीही शंका यानिमित्ताने व्यक्त केली जात आहे.

वनविकास महामंडळाअंतर्गत तीन कालव्यांच्या दुरुस्तीची प्रक्रिया तीन महिन्यांपूर्वी सुरू झाली. कार्यारंभाचे आदेश देताना त्यात अटी आणि शर्ती नमूद करण्यात आल्या. मात्र, त्याचे थेट उल्लंघन करत काम सुरू झाले. नाल्यांचा नैसर्गिक प्रवाहात मोठे बदल करण्यात आले आणि तळभागात खोल खड्डे करण्यात आले. मोठ्या प्रमाणात येथून वाळू काढण्यात आली. ही बाब सेवा संस्थेच्या लक्षात आल्यानंतर त्यांनी वनविकास महामंडळाला याची माहिती दिली. वाळउपशाबरोबरच उमरझरी कालव्यालगत मोठ्या प्रमाणावर वृक्षतोड करण्यात आली. अनेक झाडे आधीच तोडण्यात आली, तर काही ठिकाणी ताज्या वृक्षतोडीची चिन्हे या संस्थेला आढळली. नाला क्रमांक दोन आणि तीन येथे अतिशय खोल व मोठ्या प्रमाणावर उत्खनन करण्यात आले. वनविकास महामंडळ व नवेगाव-नागझिरा बफर क्षेत्राच्या सीमेवरच तब्बल दोन हजार ब्रास (दोन हजार ट्रॅक्टर) अवैध वाळू उपसा करण्यात आली आहे. त्यामुळे पाण्याचे नैसर्गिक स्रोत पूर्णपणे खराब झाले. ज्या पद्धतीने कालवा दुरुस्तीचे काम करण्यात आले, त्यानुसार जलसंधारण क्षमता, स्थानिक परिसंस्था, वन्यजीवांचे पाणी स्रोत आणि संपूर्ण अधिवासावर दीर्घकालीन प्रतिकूल परिणाम होण्याची भीती व्यक्त होत आहे. ज्या ठिकाणाहून वाळू उपसा करण्यात येत आहे. तो वाघाचा संवेदनशील अधिवास आहे. हे नाले वनक्षेत्रात आणि व्याघ्र प्रकल्पाच्या बफर झोनमध्ये येत असल्याने, अवैध उत्खनन व झाडतोड ही केवळ कायद्याची पायमल्ली नसून वन्यजीव संरक्षणाच्या दृष्टीने गंभीर गुन्हा आहे. त्यामुळे संबंधित यंत्रणांनी या प्रकरणात वन, पर्यावरण व वन्यजीव संरक्षण कायद्यांतर्गत कठोर कारवाई करावी, अशी मागणी सेवा संस्थेचे अध्यक्ष सावन बाहेकर यांनी केली.

संबंधित कामाची कागदपत्रे मागवली

वनविकास महामंडळाने याबाबत चौकशी सुरू केली असून संबंधित कामाची कागदपत्रे मागवण्यात आल्याचे महामंडळाच्या अधिकाऱ्यांनी सांगितले. तर प्रादेशिक वनखात्याचे उपवनसंरक्षक पवनकुमार जोंग यांनी यात प्रादेशिक वनविभागाचे किती क्षेत्र आहे, त्याठिकाणी किती खोदकाम झाले आहे याची माहिती घेत असल्याचे सांगितले. वनविकास महामंडळाच्या क्षेत्रातील ही बाब असली तरीही जिल्हाधिकारी कार्यालयाची देखील ती जबाबदारी आहे. उत्खनन मोठ्या प्रमाणात झाले आहे. वनविकास महामंडळाने यात कारवाई केली असल्यामुळे पुढील कार्यवाहीवर लक्ष आहे, असे जिल्हाधिकारी प्रजीत नायर यांनी सांगितले.

आचारसंहितेनंतरही

नवीन प्र-कुलगुरूंसंदर्भात निर्णय नाही

नागपूर : राष्ट्रसंत तुकडोजी महाराज नागपूर विद्यापीठाच्या डॉ. मनाली क्षीरसागर यांनी कुठल्याही राजकीय दबावाला बळी पडत नाही आणि विद्यापीठातील राजकारणाला घाबरत नाही असे जाहीर सभेत सांगितले. मात्र, असे असतानाही त्यांना नियुक्तीला दीड महिना उलटल्यावरही विद्यापीठातील प्र-कुलगुरू निवडीचे घोडे कुठले अडले? अशी चर्चा विद्यापीठ वर्तुळात रंगली आहे. विशेष म्हणजे, आचारसंहिता संपल्यावर प्र-कुलगुरूंची निवड होण्याची शक्यता होती. परंतु, अद्यापही यावर निर्णय झालेला नाही.

विद्यापीठाला नवीन कुलगुरू मिळाल्याने नियमित प्र-कुलगुरूही मिळणार आहे. या पदावर निवड होण्यासाठी चढाओढ सुरू आहे. जवळपास २९ प्राध्यापक प्र-कुलगुरू पदासाठी इच्छुक असल्याची माहिती आहे. त्यामुळे कुलगुरू डॉ. क्षीरसागर यांच्यासमोर प्र-कुलगुरू पदाच्या निवडीचे मोठे आव्हान आहे. आचारसंहितेनंतर विद्यापीठाला नवीन प्र-कुलगुरू मिळण्याचे संकेत कुलगुरूंनी दिले होते. परंतु, त्यावर निर्णय न झाल्याने आश्चर्य व्यक्त केले जात आहे. नागपूर विद्यापीठाच्या १०२ वर्षांच्या इतिहासात त्या पहिल्या महिला कुलगुरू ठरल्या आहेत. विद्यापीठाच्या नियमित कुलगुरूंना प्र-कुलगुरू यांचे नाव ठरवण्याचा अधिकार असतो. कुलगुरू राज्यपालांकडे त्यांच्या मर्जीतील काही व्यक्तींची नावे प्र-कुलगुरू पदासाठी पाठवतात. त्यावर राज्यपाल शिक्कामोर्तब करतात. तर नियमित अधिष्ठात्यांची निवडही कुलगुरू करतात. मात्र, डॉ. सुभाष चौधरी यांचे निलंबन आणि त्यांच्या निधनानंतर विद्यापीठाचे तत्कालीन प्र-कुलगुरू दुधे यांनाही पद सोडावे लागले. त्यानंतर या पदाचा प्रभार डॉ. राजेंद्र काकडे यांच्याकडे देण्यात आला. त्यानंतर डॉ. कोंडावर यांनी काही दिवस प्रभारी प्र-कुलगुरूपद सांभाळले. डॉ. क्षीरसागर यांच्या निवडीने नियमित प्र-कुलगुरू आणि अधिष्ठाता लवकर मिळणार अशी अपेक्षा असताना अद्याप यावर निर्णय झालेला नाही. नागपूर विद्यापीठाच्या विविध प्राधिकारणावर शिक्षण मंचाचे वर्चस्व आहे. यापूर्वीचे कुलगुरू दिवंगत डॉ. चौधरी हे शिक्षण मंचाचे होते. त्यानंतर झालेले प्र-कुलगुरूही त्यांच्याशी संबंधित होते. यावर्षीही प्र-कुलगुरूपद मंचालाच मिळावे, यासाठी हे प्रयत्नरत आहेत. इच्छुकांची संख्या मोठी असल्याने कुलगुरूंसमोरही पेच निर्माण झाल्याची माहिती आहे.

पराभवानंतर काँग्रेसच्या उमेदवारांचा जनसंपर्क

लोकसत्ता प्रतिनिधी

नागपूर : काँग्रेसच्या प्रभाग क्रमांक १५ मधून पराभूत उमेदवारांनी पराभवानंतरही थेट जनतेशी संपर्क ठेवण्याचा निर्णय घेतला आहे. मतदारांचे आभार मानत, लोकसेवेचे नाते कायम ठेवण्याचा संदेश देणारा हा उपक्रम सध्या नागपूरमध्ये चर्चेचा विषय ठरत आहे.

महापालिकेच्या प्रभाग क्रमांक १५ मध्ये भाजपचे चारही उमेदवार विजयी झाले असले तरी काँग्रेसच्या उमेदवारांनी पराभवानंतरही मैदान सोडलेले नाही. या प्रभागातून काँग्रेसकडून संदेश सिंगलकर, प्रदीप अग्रवाल, संध्या बिसेन आणि विशाखा शर्मा यांनी निवडणूक लढवली होती.

संदेश सिंगलकर यांना ९,३९१ मते मिळाली होती; त्यांचा भाजपचे उमेदवार सुनील हिरणवार यांनी ८,१५२ मतांनी पराभव केला.

निकालानंतरही हे सर्व उमेदवार एकत्र येत ‘जनतेच्या दारी’ हा अनोखा उपक्रम राबवत आहेत. नागरिकांच्या घरी जाऊन थेट संवाद साधत आहेत. नागरिकांच्या समस्या, सूचना आणि अपेक्षा जाणून घेणे हा या अभियानाचा मुख्य उद्देश आहे. रस्ते, पाणीपुरवठा, स्वच्छता, वीज, आरोग्य व इतर मूलभूत सुविधांबाबत नागरिकांकडून येणाऱ्या तक्रारी ते गांभीर्याने ऐकत असून, त्या संबंधित यंत्रणांपर्यंत पोहोचवण्याचा निर्धार त्यांनी व्यक्त केला आहे.

‘‘निवडणूक जिंकलो वा हरलो, लोकसेवा हीच खरी जबाबदारी आहे,’’ असा संदेश या उपक्रमातून देण्यात येत आहे. निवडणुकीपुरतेच नव्हे तर त्यानंतरही लोकांसोबत राहण्याची भूमिका उमेदवारांनी घेतल्याने नागरिकांकडून या उपक्रमाला सकारात्मक प्रतिसाद मिळत आहे.

राजकारणापेक्षा लोकहिताला प्राधान्य देणारी ही वाटचाल असल्याची भावना अनेक नागरिक व्यक्त करत आहेत. या अभियानाअंतर्गत २२ जानेवारी रोजी काचीपुरा परिसरातील नागरिकांशी थेट संवाद साधण्यात येणार आहे.

कौशल्य विकास अभ्यास केंद्राची स्थापना

लोकसत्ता प्रतिनिधी

नागपूर : श्री दादासाहेब धनवटे नगर विद्यालय आणि कनिष्ठ महाविद्यालयात सौंदर्य प्रसाधन अभ्यासक्रम आणि शिवणकाम प्रशिक्षण केंद्र या दोन्ही कार्यशाळेचे उद्घाटन करण्यात आले. या कार्यक्रमाला प्राचार्या माधुरी यावलकर, जोत्स्ना पंडित, वीरेंद्र पात्रीकर, अंजली वझरकर, स्नेहल फुलारे उपस्थित होत्या.

ज्योत्स्ना पंडित यांनी विद्यार्थ्यांना मार्गदर्शन करून कार्यशाळेचे महत्त्व समजावून सांगितले. वीरेंद्र पात्रीकर यांनीही विद्यार्थ्यांना मार्गदर्शन केले.

कार्यक्रमाच्या अध्यक्षा माधुरी यावलकर यांनी विद्यार्थ्यांना मार्गदर्शन करताना सांगितले की, या कार्यशाळेमुळे मुलांमध्ये कौशल्य विकसित होईल आणि त्या कौशल्याचा पुढील आयुष्यात त्यांना उपयोग होऊन स्वयंरोजगार निर्मिती होईल. कार्यक्रमाचे संचालन अपर्णा बगडे तर आभार सुषमा कोहळे यांनी मानले.